

MC No. 44 of 2014
IN WP(C)No. 59 of 2014

08.08.2014

HON'BLE THE CHIEF JUSTICE

In view of the order of the date passed in WP(C)No. 59 of 2014, no interim order needs to be passed.

Accordingly, this Misc. Case No. 44 of 2014 stands disposed of.

CHIEF JUSTICE

dev
08.08.14

MC No. 45 of 2014
IN WP(C)No. 60 of 2014

08.08.2014

HON'BLE THE CHIEF JUSTICE

In view of the order of the date passed in WP(C)No. 60 of 2014, no interim order needs to be passed.

Accordingly, this Misc. Case No. 45 of 2014 stands disposed of.

CHIEF JUSTICE

dev
08.08.14

WP(CrI)No. 5 of 2014

08.08.2014

HON'BLE THE CHIEF JUSTICE

Shri SP Mahanta, Senior Advocate, present for the petitioner.

Shri S Sen Gupta, Govt. Advocate, present for State respondents.

Heard.

By means of this writ petition, the petitioner has challenged the detention of Pingku Palley Ch. Marak, under Section 3 of the Meghalaya Preventive Detention Act, 1995.

Admit the writ petition.

Counter affidavit has been filed on behalf of respondents No. 2 to 5. No one is present on behalf of respondent No. 1. Rejoinder affidavit has been filed on behalf of the petitioner to the counter affidavit filed on behalf of respondents No. 2 to 5.

List this writ petition for hearing on 21.08.2014.

CHIEF JUSTICE

dev
08.08.14

WP(Crl)No. 13 of 2013

08.08.2014

HON'BLE THE CHIEF JUSTICE

Adjourned at the request of Ms A Kharumnuid,
Advocate holding brief for the counsel for the petitioner.
List for hearing on 26.08.2014.

CHIEF JUSTICE

dev
08.08.14

WP(C)No. 59 of 2014

08.08.2014

HON'BLE THE CHIEF JUSTICE

Ms Y Shylla, Advocate, present for the petitioner.

Shri KK Bhattacharjee, Govt. Advocate, present for State respondents.

This case is taken up today on the mention made by learned counsel for the petitioner.

Learned counsel for the petitioner prays for and is allowed to withdraw the writ petition.

The writ petition is dismissed as withdrawn, with liberty to seek remedy, if fresh cause of action arises.

CHIEF JUSTICE

dev
08.08.14

WP(C)No. 60 of 2014

08.08.2014

HON'BLE THE CHIEF JUSTICE

Ms Y Shylla, Advocate, present for the petitioner.

Shri KK Bhattacharjee, Govt. Advocate, present for State respondents.

This case is taken up today on the mention made by learned counsel for the petitioner.

Learned counsel for the petitioner prays for and is allowed to withdraw the writ petition.

The writ petition is dismissed as withdrawn, with liberty to seek remedy, if fresh cause of action arises.

CHIEF JUSTICE

dev
08.08.14

WP(C)No. 63 of 2014

08.08.2014

HON'BLE THE CHIEF JUSTICE

Shri K Sunar, Advocate, present for the petitioners.

Shri KK Bhattacharjee, Govt. Advocate, present for State respondents.

This case is taken up today on the mention made by learned counsel for the petitioners.

Learned counsel for the petitioners prays for and is allowed to withdraw the writ petition.

The writ petition is dismissed as withdrawn, with liberty to seek remedy, if fresh cause of action arises.

CHIEF JUSTICE

dev
08.08.14

WP(C)No. 64 of 2014

08.08.2014

HON'BLE THE CHIEF JUSTICE

Shri K Sunar, Advocate, present for the petitioners.

Shri KK Bhattacharjee, Govt. Advocate, present for State respondents.

This case is taken up today on the mention made by learned counsel for the petitioners.

Learned counsel for the petitioners prays for and is allowed to withdraw the writ petition.

The writ petition is dismissed as withdrawn, with liberty to seek remedy, if fresh cause of action arises.

CHIEF JUSTICE

dev
08.08.14

WP(C)No. 67 of 2014

08.08.2014

HON'BLE THE CHIEF JUSTICE

Shri K Sunar, Advocate, present for the petitioners.

Shri KK Bhattacharjee, Govt. Advocate, present for State respondents.

This case is taken up today on the mention made by learned counsel for the petitioners.

Learned counsel for the petitioners prays for and is allowed to withdraw the writ petition.

The writ petition is dismissed as withdrawn, with liberty to seek remedy, if fresh cause of action arises.

CHIEF JUSTICE

dev
08.08.14

WP(C)No. 68 of 2014

08.08.2014

HON'BLE THE CHIEF JUSTICE

Shri K Sunar, Advocate, present for the petitioners.

Shri KK Bhattacharjee, Govt. Advocate, present for State respondents.

This case is taken up today on the mention made by learned counsel for the petitioners.

Learned counsel for the petitioners prays for and is allowed to withdraw the writ petition.

The writ petition is dismissed as withdrawn, with liberty to seek remedy, if fresh cause of action arises.

CHIEF JUSTICE

dev
08.08.14

WP(C)No. 69 of 2014

08.08.2014

HON'BLE THE CHIEF JUSTICE

Shri K Sunar, Advocate, present for the petitioners.

Shri KK Bhattacharjee, Govt. Advocate, present for State respondents.

This case is taken up today on the mention made by learned counsel for the petitioners.

Learned counsel for the petitioners prays for and is allowed to withdraw the writ petition.

The writ petition is dismissed as withdrawn, with liberty to seek remedy, if fresh cause of action arises.

CHIEF JUSTICE

dev
08.08.14

WP(C)No. 71 of 2014

08.08.2014

HON'BLE THE CHIEF JUSTICE

Shri K Sunar, Advocate, present for the petitioners.

Shri KK Bhattacharjee, Govt. Advocate, present for State respondents.

This case is taken up today on the mention made by learned counsel for the petitioners.

Learned counsel for the petitioners prays for and is allowed to withdraw the writ petition.

The writ petition is dismissed as withdrawn, with liberty to seek remedy, if fresh cause of action arises.

CHIEF JUSTICE

dev
08.08.14